

FORM A PUBLIC ANNOUNCEMENT		
<i>[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]</i>		
FOR THE ATTENTION OF THE CREDITORS OF STALWART AGRONOMICS PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	NAME OF CORPORATE DEBTOR	STALWART AGRONOMICS PRIVATE LIMITED
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	20-08-2018
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar Of Companies, Coimbatore, Tamil Nadu
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	U01100TZ2018PTC030834
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Regd. Office: S.No.2/4 Kombadipatti Pirivu, Peiyaseeragapadi(PO), Periaseragapadi, Salem, Salem, Tamil Nadu, India – 636308
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	Date Of Order :- 7 October 2026 Received On: 09 October 2026 by email communication through NCLT
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	180 days from the Insolvency Commencement Date i.e. 5 th April 2027
8.	NAME AND THE REGN NUMBER OF THE INSOLVENCY PROFESSIONAL ACTING AS INTERIM RESOLUTION PROFESSIONAL	Name: Ms. Medha Kulkarni Insolvency Professional, holding Registration No.: IBBI/IPA-001/IP-P00121/2017 2018/10263
9.	ADDRESS AND E-MAIL OF THE INTERIM RESOLUTION PROFESSIONAL AS REGISTERED WITH THE BOARD	Address: D-301, Admiralty Square, 13 cross, 6 th Main, Indiranagar, Bangalore-560038, Karnataka. Email Id: medha1273@gmail.com Telephone No.: +91 9945180862
10.	ADDRESS AND E-MAIL TO BE USED FOR CORRESPONDENCE WITH THE INTERIM RESOLUTION PROFESSIONAL	Address: D-301, Admiralty Square, 13 cross, 6 th Main, Indiranagar, Bangalore-560038, Karnataka. Email ID- cirpstalwart@gmail.com
11.	LAST DATE OF SUBMISSION OF CLAIMS	21-10-2026
12.	CLASSES OF CREDITORS, IF ANY, UNDER CLAUSE (B) OF SUB-SECTION (6A) OF SECTION 21, ASCERTAINED BY THE INTERIM RESOLUTION PROFESSIONAL	Not applicable
13.	NAMES OF INSOLVENCY PROFESSIONALS IDENTIFIED TO ACT AS AUTHORISED REPRESENTATIVE OF CREDITORS IN A CLASS (THREE NAMES FOR EACH CLASS)	Not applicable
14.	a. RELEVANT FORMS AND b. DETAILS OF AUTHORIZED REPRESENTATIVES ARE AVAILABLE AT	(a) https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of **Stalwart Agronomics Private Limited** on **7th October, 2026**.

The creditors of **STALWART AGRONOMICS PRIVATE LIMITED** are hereby called upon to submit their claims with proof **on or before 21st October 2026** to the interim resolution professional at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or by electronic means. The proof of claims is to be submitted as per following specified forms:-

- Form B- Claims by Operational Creditors
- Form C- Claims by Financial Creditors
- Form D- Claims by Workmen & Employees
- Form E- Claims by Authorized Representative of Workmen & Employees
- Form F- Claims by Creditors (Other than Financial Creditors and Operational Creditors)

In order to get a copy of the form, you may download the above-mentioned forms in the website www.ibbi.gov.in.

Submission of false or misleading proofs of claim shall attract penalties.

Kulkarni Medha
Hrishikesh

Digitally signed by Kulkarni
Medha Hrishikesh
Date: 2026.10.10 15:21:22
+05'30'

Date: **12th October 2026**

Place: **Bangalore**

MEDHA KULKARNI
Interim Resolution Professional
STALWART AGRONOMICS PRIVATE LIMITED

Insolvency Professional, holding
Registration No.: IBBI/IPA-001/IP-P00121/2017 2018/10263
AFA Valid Upto 30TH June 2027